

responsibility of running the Shahdara Telephone Exchange;

(b) if so, the details in this regard;

(c) whether it is also a fact that this Nigam is also not taking the responsibility of running the various telephone exchanges in the east of Delhi which were earlier being operated from Delhi; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) and (b) The jurisdiction of the Mahanagar Telephone Nigam in Delhi is confined to the Union Territory of Delhi. There were four exchange codes serving Shahdara area, namely 20, 86, 21 and 24. The Shahdara East Exchanges with codes 20 and 86 falls outside the Union Territory of Delhi. Hence this exchange has been transferred to U.P. Telecom. Circle from the old Delhi Telephone system. On the other hand, Shahdara and Lakshmi Nagar Exchanges with codes 21 and 24 fall within Union Territory of Delhi and hence remain part of Mahanagar Telephone Nigam.

(c) and (d) Similar to the case of Shahdara East exchange given above, the other exchanges located outside the Union Territory of Delhi have also been excluded from the jurisdiction of the Mahanagar Telephone Nigam.

[English]

World Bank loan for cycle power project

8207. SHRI K. RAMACHANDRA REDDY :

PROF. NIRMALA KUMARI SHAKTAWAT :

Will the Minister of ENERGY be pleased to state :

(a) whether World Bank has granted a loan of 485 million dollars for the combined cycle power project to serve the

needs of the Northern and Western regions of the country;

(b) the terms and conditions of the loan; and

(c) the places where these plants are likely to be located ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) The loan will be on the standard terms and conditions applicable to IBRD loans. The loan is repayable in 20 years, including five years of grace, and carries a variable rate of interest, which is presently 8.5 per cent.

(c) The plants are proposed to be located at Kawas (Gujarat), Auraiya (U.P.) and Anta (Rajasthan).

Requirement of licence for setting up delicensed industries by MRTP companies

8208. SHRI SALAHUDDIN : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the Department of Company Affairs vide its notification No. 65 (E), dated 21.2.1986 has exempted all industries as mentioned in the Ministry of Industry's Press Note No.6, dated 30.1.1986, from the provisions of sections 21 and 22 of the MRTP Act;

(b) whether MRTP companies, desirous of taking advantage of these two notifications, are still required to make an industrial licence application under IDR Act even though they have been delicensed and exempted under the MRTP Act; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : The notification of 21st February, 1986 issued by the Department of

Company Affairs exempts from the operation of Sections 21 and 22 of the MRTP Act, inter alia the 25 industries delicensed for non-MRTP/FERA companies through Department of Industrial Development Press Note No. 7 of 16th March, 1985. The industries mentioned in the Press Note No.6 of 30th January, 1986 are already exempted from Sections 21 and 22 of the MRTP Act vide Department of Company Affairs notification dated 22nd May, 1985.

(b) and (c) Government had vide Department of Industrial Development notification dated 31st March, 1986 delicensed certain industries for MRTP/FERA companies subject to certain conditions. In respect of these industries, MRTP companies are not required to make an application under IDR Act for grant of industrial licence.

Licensing policy for VCR and VCP for joint ventures

8209. SHRI Y. S. MAHAJAN : Will the Minister of INDUSTRY be pleased to state :

(a) the Government's licensing policy in respect of the joint ventures in the field of manufacture of VCR and VCP;

(b) whether Non-resident Indians have to invest/initially or upto complete indigenisation in such schemes; and

(c) whether Government prefer foreign research and development participation to foreign capital ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c) Composite applications in the field of the manufacture of

VCR and VCPs were invited from parties prepared to commit sizeable investments for suitable vertical integration with an accelerated phased manufacturing programme and which have the requisite in-built capacity to keep pace with the changing technology. The applications received in response to the Press Note issued will be considered on merits. The policy followed in this regard does not make any distinction between Non-resident Indians and others.

Issue of special Commemorative Postal Stamps during 1986.

8210. SYED SHAHABUDDIN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) approval programme for the issue of special or commemorative stamps during 1986;

(b) the proposals or suggestions under consideration; and

(c) the proposals or suggestions rejected ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) The tentative programme for issue of commemorative/special stamps during 1986 is given in the Statement-I given below.

(b) The list of proposals or suggestions under consideration is given in the statement-II given below.

(c) The list of proposals or suggestions rejected is given in the statement-III given below.

Statement-I

Tentative Programme for issue of Commemorative/Special Postage Stamps During the year 1986,

Sl. No.	Date of Release	Subject
1	2	3
1.	11.1.1986	Naval Dockyard Bombay